

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Appeals No. C/222/2010

Arising out of Order-in-Appeal No. KOL/CUS/CKP/175/2010 dated 15.06.2010 passed by the Commissioner of Customs (Appeals), Kolkata.

M/s Premier Trading Co.

...APPELLANT(S)

VERSUS

Commissioner of Customs (Port), Kolkata.

...RESPONDENT (S)

APPEARANCE

None for the Appellant (s)

Shri S. Guha, A.C. (AR) for the Respondent (s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI BIJAY KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING & DECISION: 13.06.2018

ORDER NO...FO/A/76262/2018

Per CORAM :

When the matter was called for hearing, none appeared on behalf of the appellant despite notice, nor has any application for adjournment been received. Notice of hearing has also not been received back "undelivered" Shri S. Guha, Ld. A.C. (AR) appeared for the Revenue.

2. It may be mentioned that as per maxim, VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default, but within the prescribed time.

(Dictated and pronounced in the court)

(Bijay Kumar)
Member (Technical)

(P. K. Choudhary)
Member (Judicial)

T.K.